

ACT No. VI OF 1902.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 26th March, 1902.)

An Act to abolish the pándharí tax heretofore levied in certain parts of the Central Provinces.

WHEREAS it is expedient to abolish the pándharí tax heretofore levied in certain parts of the Central Provinces; It is hereby enacted as follows:—

Repeal of Act XIV, 1867, and certain other enactments relating thereto.

1. Act XIV of 1867 (*an Act to provide for the assessment of the pándharí tax in certain parts of the Central Provinces*), so much of section 10 of the Scheduled Districts Act, 1874, as relates to the said Act XIV of 1867, and the words and figures "to the pándharí tax levied in the Central Provinces under Act XIV of 1867 or", occurring in section 48 of the Indian Income-tax Act, 1886, are hereby repealed. XIV of 1867
II of 1886